

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA/TA/MP No 150/02

Arun Kumar

Versus

V. S. & Ors.

Date of Order	Orders
8.4.2002	Mr. shiv kumar - Counsel for the applicant It is a D.B.-matter. List it for admission/hearing on 18-4-2002.
18.4.2002	Mr Shv kumar, Counsel for the applicant The OA is disposed of by a separate order, dictated in the open Court

*ChpD*  
A. P. NAGRATH  
ADMINISTRATIVE MEMBER

*O. P. GARG*  
O. P. GARG  
VICE CHAIRMAN

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER : 18.4.2002

OA No. 150/2002

Arun Kumar Son of Shri B.L. Sharma aged about 34 years, resident of House No. 8A, Near Tagore Public School, Shastri Nagar, Jaipur last employed on the post of LDC in Central Excise, Jaipur.

....Applicant.

VERSUS

1. Union of India through Secretary Customs and Central Excise Board, Department of Revenue, Ministry of Finance, Government of India, New Delhi.

2. Additional Commissioner (P&V), Central Excise Jaipur  
I.

....Respondents.

Mr. Shiv Kumar, Counsel for the applicant.

CORAM

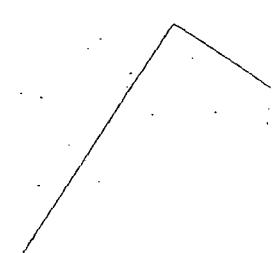
Hon'ble Mr. Justice O.P. Garg, Vice Chairman

Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

PER HON'BLE MR. JUSTICE O.P. GARG, VICE CHAIRMAN

The applicant was initially appointed on compassionate ground on the post of LDC. Subsequently, it transpired that he did not fulfill the requisite minimum qualification of High School Pass. His services were terminated. The applicant challenged the order of termination.



by filing an OA before this Tribunal. On the direction passed by this Tribunal, the respondents has now offered appointment to the applicant on compassionate grounds in Group 'D' on the condition that applicant should possess the minimum requisite qualification of VIII Class. The applicant is present before us in person. He states that the school in which he studied in VIII Class does not exist. The applicant has to satisfy that he has minimum qualification of having passed VIII Class. We, however, dispose of this OA with the direction that if the applicant satisfies the Department that he is VIII Class Pass, his appointment letter shall issue.

*Chips*  
(A.P. NAGRATH)

MEMBER (A)

*O.P. Garg*  
(O.P. GARG)  
VICE CHAIRMAN

AHQ